

KARNATAKA LOKAYUKTANo. Uplok-2/DE/1134/2017/ARE-13M.S. Building,
Dr.B.R. Ambedkar Road,
Bangalore-560001,
Date:31/07/2019.**: Present:****Patil MohanKumar Bhimanagouda**
Additional Registrar Enquiries-13,
Karnataka Lokayukta,
Bangalore.**:: ENQUIRY REPORT ::****Sub:-** Departmental enquiry against,

- 1) Sri. B. Krishne Gowda, Retired Surveyor and
- 2) Sri.K.V. Shivakumar, Surveyor, Ramanagara Taluk and District - reg.

Ref : 1) Report u/s 12(3) of the K.L Act, 1984 in
Compt/Uplok/BD/248/2016/DRE-5,
dated: 18/04/2017.2) Govt Order No. ಕಂಇ 110 ಭೂದಾಸೇ (3) 2017,
Bengaluru dated :20/07/2017.3) Nomination Order No.Uplok-2/DE/
1134/2017, Bengaluru, Dated
29/11/2017.

1. This departmental enquiry is directed against 1) Sri. B. Krishne Gowda, Retired Surveyor and 2) Sri.K.V. Shivakumar, Surveyor, Ramanagara Taluk and District (herein after referred to as the Delinquent Government Officials in short "DGOs" respectively).

2. After completion of the investigation a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.

3. In view of the Government Order cited above at reference-2, the Hon'ble Upa Lokayukta-2, vide order dated 29/11/2017 cited above at reference-3, nominated Additional Registrar of Enquiries-4 of the office of the Karnataka Lokayukta as the Enquiry Officer to frame charges and to conduct enquiry against the aforesaid DGOs. Additional Registrar Enquires-4 prepared Articles of Charges, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Articles of Charges. Copies of same were issued to the DGOs calling upon them to appear before this Authority and to submit written statement of their defence.

4. As per order of Hon'ble Uplok-1 & 2/DE/Tranfers/2018 of Registrar, Karnataka Lokayukta Dated 06/08/2018 this enquiry file was transferred from ARE-4 to ARE-13.

5. The Article of Charges framed by ARE-4 against the DGO is as below:

ಅನುಬಂಧ-1ದೋಷಾರೋಪಣೆ

6. ನೀವು-1 ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ/ 1) ಶ್ರೀ.ಬಿ. ಕೃಷ್ಣೇಗೌಡ. ಸರ್ವೆಯರ್, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ (ಹಾಲ ನಿವೃತ್ತ) ಹಾಗೂ 2) ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ/2) ಶ್ರೀ.ಕೆ.ವಿ. ಶಿವಕುಮಾರ್, ಭೂ ಮಾಪಕರು, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಆದ ನೀವುಗಳು ಶ್ರೀಮತಿ. ತ್ರಿವೇಣಿ ಎಂಬುವವರು ಅಸಲು ದಾವಾ ಸಂಖ್ಯೆ. 129/2010 ರಲ್ಲಿ ಈ ಕೇಸಿನ ದೂರುದಾರರಾದ ಶ್ರೀ.ಕೆ. ಹನುಮಯ್ಯ ಮತ್ತು ಇನ್ನೊಬ್ಬರ ಮೇಲೆ ಭಾಗಕ್ಕೆ ಅಂತಿಮ ಡಿಕ್ರಿಯನ್ನು ಹೊಂದಿದ್ದು, ಅದರ ಪ್ರಕಾರ ಅವರ ಭಾಗಕ್ಕೆ ರಾಮನಗರ ತಾಲ್ಲೂಕಿನ ಕೈಲಾಂಚ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.155/3 ರಲ್ಲಿ 1-9 1/2 ಗುಂಟೆ ಮತ್ತು ಅದೇ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.155/2 ರಲ್ಲಿ 10 1/2 ಗುಂಟೆ ಬಂದಿದ್ದು, ಆ ಎರಡು ಜಮೀನುಗಳ ಅಂತಿಮ ಡಿಕ್ರಿಯಲ್ಲಿ ಹೇಳಿರುವ ಹಾಗೇ ಒಂದೇ ಚೆಕ್ಕು ಬಂಧಿಯನ್ನು ಹೊಂದಿದ್ದು, ಆ ಚೆಕ್ಕು ಬಂಧಿಯ ಪ್ರಕಾರ ದಕ್ಷಿಣದ ಕಡೆ ಮಾತ್ರ ದೂರುದಾರರಾದ ಶ್ರೀ.ಕೆ. ಹನುಮಯ್ಯ ರವರು (ಅಸಲು ದಾವಾ ಸಂಖ್ಯೆ:129/2010 ರ 2ನೇ ಪ್ರತಿವಾದಿ) ಜಮೀನು ಬರುತ್ತದೆ. ಆದರೆ ನೀವುಗಳು ನ್ಯಾಯಾಲಯದ ಆದೇಶದಂತೆ ಸರ್ವೆ ಮಾಡದೇ ಸರ್ವೆ ನಂ.155/2 ರಲ್ಲಿ ಹಿಸ್ಸೆ 4 ಮತ್ತು 5 ರಂತೆ ವಿಂಗಡಿಸಿ ಅಂದರೆ 2 ಪೋಡಿ ಮಾಡಿ ಮತ್ತು ಆ ಪೋಡಿ ಮಾಡಿರುವ ಹಿಸ್ಸೆಗಳು ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಚೆಕ್ಕು ಬಂಧಿ ಪ್ರಕಾರ ಇಲ್ಲದೇ ಇದ್ದು, ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ವಿರುದ್ಧವಾಗಿ ಪೋಡಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966 ರ 3(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್ ಕಾಂಡೆಕ್ಟ್)

7. ಶ್ರೀ.ಕೆ. ಹನುಮಯ್ಯ ಜನ್ ಲೇ.ಕೆ. ಕಾಳೇಗೌಡ, ಕೈಲಾಂಚ, ಹಾಲ ವಾಸ:ನಂ.1429, ವಿವೇಕಾನಂದನಗರ 4ನೇ ಮೈನ್, 1ನೇ ಕ್ರಾಸ್, ರಾಮನಗರ ಟೌನ್, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ " ದೂರುದಾರರು" ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವ) ರವರು ದೂರನ್ನು ಈ ಸಂಸ್ಥೆಗೆ ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

8. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-

ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಕೈಲಾಂಚ ಗ್ರಾಮದ ಸ.ನಂ.155/5 ರಲ್ಲಿ ನ್ಯಾಯಾಲಯದ ಆದೇಶಕ್ಕೆ ವಿರುದ್ಧವಾಗಿ ತಪ್ಪು ಪೋಡಿ ಮಾಡಿದ್ದು, ಅಸಲು ದಾವೆ ನಂ.129/2010 ರಲ್ಲಿನ ಡಿಕ್ರಿ ಆದೇಶದಂತೆ ಸ.ನಂ.155/2 ಇದರ ಪೋಡಿಯನ್ನು 155/2 ಮತ್ತು 4 ಅಂತ ಮಾಡದೇ 155/5 ಅಂತ 3ನೇ ಪೋಡಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿದ್ದು, ಡಿ.ಡಿ.ಎಲ್.ಆರ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಅಪೀಲು ಮಾಡಿದಾಗ 4 ಮತ್ತು 5 ಹಿಸ್ಸಾ ರದ್ದುಪಡಿಸಿದ್ದು, ಆದರೆ ಎ.ಡಿ.ಎಲ್.ಆರ್ ರವರು ನ್ಯಾಯಾಲಯದ ಆದೇಶವನ್ನು ಜಾರಿ ಮಾಡಿಲ್ಲ. ಇದರಿಂದ ನನಗೆ ಮಾನಸಿಕ ಹಿಂಸೆ ಆಗಿದ್ದು, ಹಣ ಖರ್ಚಾಗಿದೆ. ಆದ್ದರಿಂದ ಸರಿಯಾದ ಪೋಡಿ ಮಾಡಿಸಿಕೊಡುವಂತೆ ಕೋರಿಕೊಂಡಿದ್ದರು.

9. ಈ ದೂರಿನ ಮೇಲೆ ನಿಮ್ಮಿಂದ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೇಳಲಾಗಿ, ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಪೋಡಿಯ ವೇಳೆಯಲ್ಲಿ ದೂರುದಾರರು ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದ ಆದೇಶವನ್ನು ಒದಗಿಸಿಲ್ಲ. ಅರ್ಜಿದಾರರ ಆಪಾದನೆಗೆ ಅನುಗುಣವಾಗಿ ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಒಕ್ಕಣೆ ಇರುವುದಿಲ್ಲ. ಮೇಲ್ಮನವಿಯ ಆದೇಶದಲ್ಲಿ ಡಿ.ಡಿ.ಎಲ್.ಆರ್ ರವರು ತ್ರಿವೇಣಿ ಇವರ ಸ್ವಾಧೀನ ಅನುಭವಕ್ಕೆ ತಾಳಿಯಾಗದೇ ಇರುವುದರಿಂದ ಹಿಸ್ಸಾ ಪೋಡು ರದ್ದುಪಡಿಸಿದ್ದು, ಕಚೇರಿಯ ದೈನಂದಿನ ನಡವಳಿ ಪ್ರಕಾರ ಕ್ರಮ ಬದ್ಧವಾಗಿರುವ ವಿಸ್ತೀರ್ಣ ಅಳತೆಗಳು ಪೋಡಾಗಿರುವ ಹಿಸ್ಸೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ತಹಶೀಲ್ದಾರ್ ರವರಿಗೆ ನೀಡಲಾಗಿದ್ದು, ದಿನಾಂಕ: 31/05/2015 ರಂದು ನಾನು ನಿವೃತ್ತನಾಗಿದ್ದು, ಆದ್ದರಿಂದ

ಆಪಾದನೆಯಿಂದ ಮುಕ್ತಗೊಳಿಸಲು ಕೋರಿರುತ್ತೀರಿ. ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆಕ್ಷೇಪಣೆಯಿಲ್ಲ ಇಲಾಖಾ ನಿಯಮಾವಳಿಗಳಂತೆ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುತ್ತೇನೆಂದು ಹಾಗೂ ನಾನು ಯಾವುದೇ ತಪ್ಪು ಮಾಡಿಲ್ಲವೆಂದು, ಆದ್ದರಿಂದ ಮುಕ್ತಗೊಳಿಸಲು ಕೋರಿರುತ್ತೀರಿ.

10. ಈ ಆಕ್ಷೇಪಣೆಗಳ ಮೇಲೆ ದೂರುದಾರರ ಪ್ರತ್ಯುತ್ತರ ಕೇಳಲಾಗಿ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಗಣನೆಗೆ ತೆಗೆದುಕೊಳ್ಳದೇ ಮೋಜಣಿ ಇಲಾಖೆಯವರು ಮಾಡಿದ ಪೋಡಿಯಂತೆ ಗಣಕ ಶಾಖೆಯಲ್ಲಿ ಕಡತಗಳು ನಿರ್ವಹಣೆಯಾಗುತ್ತಿದೆ. ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯ ಮತ್ತು ಡಿ.ಡಿ.ಎಲ್.ಆರ್ ರವರ ಆದೇಶ ತಿಳಿದಿದ್ದರೂ ಸಹ ತಪ್ಪು ಪೋಡಿ ಮಾಡಿದ್ದು, ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕೋರ್ಟ್ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಕೊಟ್ಟಿಲ್ಲವೆಂದು, ಹಾಗೂ ಆದರೆ ಕೋರ್ಟ್ ಆದೇಶ ಅಂತ ಸ್ಪಷ್ಟವಾಗಿ ಪಹಣಿಯಲ್ಲಿ ನಮೂದಿಸಲಾಗಿದ್ದು, ಹಿಸ್ಸಾ ಪೋಡಿಯಲ್ಲಿ ಹನುಮಯ್ಯನವರ ಉಳಿಕೆ ಜಮೀನು ಪೂರ್ವ ಮತ್ತು ಪಶ್ಚಿಮಕ್ಕೆ ಸೇರಿಸಿದ್ದು, ಆದರೆ ಹಿಸ್ಸಾ ಪೋಡಿಯ ಚೆಕ್ ಬಂಧಿಯಲ್ಲಿ ದಕ್ಷಿಣಕ್ಕೆ ಹನುಮಯ್ಯನವರ ಉಳಿಕೆ ಜಮೀನು ಅಂತ ನಮೂದಿಸಿದ್ದು, ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದ ಆದೇಶಕ್ಕೆ ಬೆಲೆ ಕೊಟ್ಟಿಲ್ಲವೆಂದು, ಆದ್ದರಿಂದ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕೋರಿದ್ದರು.

11. ಈ ಪ್ರಕರಣದ ಸಂಪೂರ್ಣ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಿದ್ದು, ಅಸಲು ದಾವೆ ನಂ.129/2010 ರಲ್ಲಿ ಆಗಿರುವ ಡಿಕ್ರಿಯ ನಕಲು ಕಡತದಲ್ಲಿದೆ. ನ್ಯಾಯಾಲಯವು ಅಸಲು ದಾವೆಯಲ್ಲಿ ಅಂತಿಮ ಡಿಕ್ರಿ ಕೊಟ್ಟಿದ್ದು, ರಾಜಿ ಅರ್ಜಿಯ ಪ್ರಕಾರ ಡಿಕ್ರಿಯಾಗಿದ್ದು, ಸ.ನ.155/3 ಮತ್ತು 155/2, 10 1/2 ಗುಂಟೆಗೆ ಒಂದೇ ಚೆಕ್ ಬಂಧಿ ನಮೂದಿಸಿದ್ದು, ಇದರಲ್ಲಿ ದಕ್ಷಿಣಕ್ಕೆ ಹನುಮಯ್ಯ ರವರ ಉಳಿಕೆ ಜಮೀನು ಅಂತ ಸ್ಪಷ್ಟವಾಗಿ ನಮೂದಿಸಿದ್ದು, ಆದರೆ ಸರ್ವೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದಾಗ ಡಿ.ಡಿ.ಎಲ್.ಆರ್ ರವರು ಸದರಿ ದುರಸ್ತಿ ಪಡಿಸಿರುವುದನ್ನು ರದ್ದುಪಡಿಸಿದ್ದಾರೆ. ಇದಕ್ಕೆ ಕಾರಣಗಳನ್ನು ಕೊಡುವಾಗ 4 ಮತ್ತು 5 ಅಂತ ಹಿಸ್ಸೆ ಮಾಡಿರುವುದು ಕೋರ್ಟ್ ಆದೇಶದ ಪ್ರಕಾರ ಇರುವುದಿಲ್ಲ. ಉತ್ತರ ಮತ್ತು ದಕ್ಷಿಣಕ್ಕೆ ಪೋಡಿ ಮಾಡಿ ಎರಡೂ ಕಡೆ ಜಮೀನು ಉಳಿದಿರುವುದು ತಪ್ಪಾಗಿರುತ್ತದೆ. ಹಿಸ್ಸಾ 4 ಮತ್ತು 5 ರ ಚೆಕ್ ಬಂಧಿಗಳು ನ್ಯಾಯಾಲಯದ ಆದೇಶದಂತೆ ಇಲ್ಲ. ಒಂದು ಕಡೆ ಪೋಡಿ ಮಾಡುವ ಬದಲು 2 ಕಡೆ ಪೋಡಿ ಮಾಡಿದ್ದಾರೆಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟಿದ್ದು, ಬಹುಶಃ ದೂರುದಾರರು ಸಿವಿಲ್ ಪ್ರಕ್ರಿಯಾ ಸಂಹಿತೆಯಂತೆ ನಡೆದುಕೊಂಡಿಲ್ಲ. ಒಂದು ಅಂತಿಮ ಡಿಕ್ರಿಯನ್ನು ನೇರವಾಗಿ ಎ.ಡಿ.ಎಲ್.ಆರ್ ರವರ ಮುಂದೆ ತೆಗೆದುಕೊಂಡು ಹೋಗಿ ಹಿಸ್ಸೆ ಮಾಡಿಸಿರುವುದರಿಂದ ಈ ಸಮಸ್ಯೆಗಳು ಉದ್ಭವವಾಗಿದೆ ಅಂತಿಮ ಡಿಕ್ರಿಯನ್ನು ಅಮಲು ಬಜಾವಣಿ ಮಾಡಲು ಇ.ಪಿ. ಹಾಕಿಲ್ಲ. ನ್ಯಾಯಾಲಯದ ಡಿಕ್ರಿಯಂತೆ ನೀವುಗಳು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ವೆ

ಕಾರ್ಯವನ್ನು ಮಾಡದೇ ಇರುವುದರಿಂದ, ಉಳಿಕೆ ಜಮೀನನ್ನು ಉತ್ತರ ಮತ್ತು ದಕ್ಷಿಣ ದಿಕ್ಕಿನಲ್ಲಿ ತೋರಿಸಿರುವುದರಿಂದ ದೂರುದಾರರಿಗೆ ತೊಂದರೆಯಾಗಿದೆ ಅಂತ ನಿರ್ಧರಿಸಿ ನಿಮ್ಮಿಂದ ಕರ್ತವ್ಯಲೋಪವಾಗಿದೆ.

12. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ನಿಮ್ಮ-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನೀಡಿರುವ ಉತ್ತರಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ನಿಮ್ಮಗಳ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈ ಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

13. ಈ ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡಾಗ, ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೇ, ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ ಸಾರ್ವಜನಿಕ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುತ್ತೀರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

14. ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದಾಗಿ, 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದು, ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಸಾಕ್ಷ್ಯದ ಆಧಾರಗಳಿಂದ ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ 3(1) (i) ರಿಂದ (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಈ ಮೂಲಕ ನಿಮ್ಮ - 1 ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ದಿನಾಂಕ 31/05/2015 ರಂದು ಈಗಾಗಲೇ ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದರಿಂದ, ಕೆಸಿಎಸ್‌ಆರ್ ನಿಯಮ 214(2)(ಬಿ)(i) ರ ಅಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಅನುಮತಿಯನ್ನು ನೀಡಿ ಹಾಗೂ ನಿಮ್ಮ-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಕೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ

(ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲೇಖ ಒಂದರಂತೆ ಈ ಸಂಸ್ಥೆಯಿಂದ ವಿಚಾರಣೆ ಮಾಡಲು ಕೋರಲಾಗಿರುವ ಕಾರಣ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

15. DGOs No-1 and 2 appeared before this Enquiry Authority on 26/02/2018 and on the same day their First Oral Statement was recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGOs pleaded not guilty and claimed to hold an enquiry. Subsequently the DGOs No-1 and 2 filed their written statement of defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that they have committed misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly prayed to exonerate them from the charges framed in this case.

16. In order to substantiate the charge, the Disciplinary Authority examined one witness as PW-1 and got marked the documents at Ex.P-1 to P-10 and closed the evidence.

17. After closing the case of the Disciplinary Authority, the Second Oral Statement of DGOs No-1 and 2 was recorded as required U/Rule 11 (16) of KCS (CC & A) Rules, 1957 and wherein they have submitted that, the witness has deposed falsely against them. The DGOs No-1 and 2 got themselves examined as DW-1 and DW-2 and closed their side. Since the DGOs No-1 and 2 got themselves examined as DW-1 and DW-2, the questioning of the DGOs No-1 and

2 as required U/Rule 11(18) of KCS (CC & A) Rules, 1957 was dispensed.

18. When the case was posted for submission of written brief, the Advocate for DGOs No-1 and 2 submitted written brief and in addition the arguments submitted by him was heard and Presenting Officer submitted his oral arguments.

19. Upon consideration of the charge leveled against the DGOs No-1 and 2, the evidence led by the Disciplinary Authority and DGOs No-1 and 2 by way of oral and documentary evidence and their written brief/submissions, the point that arises for my consideration is as under:

Point No-1) Whether the Disciplinary Authority has satisfactorily proved that DGO No.1) Sri. B. Krishnegowda, Retired Surveyor and DGO No.2) Sri.K.V. Shivakumar, Surveyor, Ramanagara Taluk and District, though the DGO No-1 and 2 were bound to effect the partition and division (phodi) of lands bearing Sy.No.155/2, 155/3 and 155/4 of Kailancha Village, Ramanagara Taluka, as per the final decree in O.S.No.129/2010 on the file of Hon'ble Principal Senior Civil Judge,

1134/17

Ramanagara, the DGOs No - 1 and 2 have not effected the division (phodi) as per the final decree but effected the division (phodi) in violation of the final decree in O.S.No.129/2010 and the land of complainant was wrongly divided into parts, which was contrary to the final decree and thereby failed to maintain absolute integrity and devotion to duty, which act is unbecoming of a Government Servant and thus committed mis-conduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

20. My finding on the above point is held in "**Affirmative**" for the following:

:: REASONS ::

21. **Point No-1:-** The case of the Disciplinary Authority in brief is that,

The complainant by name Sri. K. Hanumaiah has lodged a complaint and Form No-I and II as per Ex.P-1 to P-3. The complainant has been examined as PW-1 and he has reiterated the facts stated in the complaint. He states that, he is the permanent

resident of Kailancha Village of Ramanagara Taluka and he is having ancestral property in the said village. His elder brother's daughter Smt. Thriveni had filed a suit for partition and separate possession before the Hon'ble Principal Civil Judge, Senior Division, Ramanagara. The said suit came to be disposed off on 13/02/2012. As per the final decree Smt. Thriveni was allotted 1acre 9.5 guntas of land in Sy.No.155/3 and 10.5 guntas of land in Sy.No.155/2. The remaining southern portion of the land was allotted to him i.e the complainant.

22. PW-1 further states that, on 20/03/2015 when he verified the record of rights extract and map, as per the final decree, the land to Smt. Thriveni should have been allotted towards North of complainant's land. However, while the preparing the sketch, the complainant's land was divided into three parts. The middle portion was allotted to Smt. Thriveni. The said phodi is against the final decree of the Hon'ble court.

23. He further submits that, he preferred an appeal against the said phodi before the DDLR, Ramanagara. The DDLR, Ramanagara has allowed the appeal and the sketch and phodi have been set aside. The DDLR has ordered for effecting the phodi as per the final decree of the Hon'ble court.

24. PW-1 further states that, while effecting the phodi the DGO No-1 and 2 were the Survey Supervisor and the Surveyor of Ramanagara

1134/17

Taluka and they have not effected the phodi as per the final decree and hence, he was constrained to files this complaint. He identifies the complaint and Form No-I and II as per Ex.P-1 to P-3. He has filed his rejoinder which is at Ex.P-4. The complainant has filed the copy of final decree proceedings in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara, which is at Ex.P-5. The document at Ex.P-6 is the record of rights extracts of lands bearing Sy.No.155/2, 155/4 and 155/5 of Kailancha Village, Kailancha hobli, Taluka Ramanagara. Ex.P-7 is the sketch map of land bearing Sy.No.155/2 of Kailancha Village. Ex.P-8 are the mutation register extracts of lands bearing Sy.No.155/2, 155/3 and 155/4 and 155/5 of Kailancha Village. Ex.P-9 is the certified copy of the order of DDLR, Ramanagara in No.ಭೂತಾಂಸ & ಪಭೂಲನಿ-ನ್ಯಾಯ/ಅಪೀಲು:60/2013-14 dated 30/09/2014. On perusal of this document, the phodi effected in Sy.No.155/2, 155/4 and 155/5 of Kailancha Village has been set aside. The DGOs have been directed to effect fresh phodi as per the final decree. Ex.P-10 is the copy of notice issued by the Surveyor, Ramanagara to the complainant and other parties.

25. On the other hand the DGO No-1 and 2 have got themselves examined as DW-1. The DGO No-2 has been examined as DW-1. He states that, the complainant has filed false case against him. The complainant has made false and baseless allegations against him. The complainant is not the applicant in phodi proceedings. He was directed to prepare the 11E-sketch and measurement of Sy.No.155/2 of Kailancha Village. He has fixed the date as 14/02/2012 and he

has issued the notice to the concerned parties. On the said day the applicant alone was present at the spot. The applicant has shown the lands and he has measured the lands as per the departmental rules and regulations and uploaded them with his log in ID. DW-1 further states that, he has not done any mistake or mis conduct. The complainant has not appeared on the date fixed and he has not produced the final decree of the court. The complainant has filed this false complaint to recover the amount spent in preferring the appeal. He states that, he has not committed any misconduct and hence, he prays for exonerating him.

26. The DGO No-1 has been examined as DW-2. He states that, the complainant has filed a false complaint that, phodi has not been effected as per the final decree. The allegations made by the complainant are false and baseless. The complainant is trying to recover the expenses incurred by him to prefer an appeal before the DDLR. The complainant was not at all an applicant. The DGO further submits that, he was working as incharge Supervisor. He has not measured or visited the spot. He has verified the papers and referred them to the Tahsildar to take appropriate action.

27. DW-2 further states that, he has not committed any mis conduct. The complainant has made false allegations and hence, he prays for exonerating him.

1134/17

28. The Advocate for DGO No-1 and 2 has canvassed his arguments that, the complainant was not the applicant in the phodi proceedings and the final decree proceedings in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara, was not at all brought to their knowledge. On the other hand the Learned Presenting Officer submits that, the DGO No-1 and 2 were aware of the final decree in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara. He further submits that, the final decree proceedings in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara is the basis for effecting phodi. On what basis the DGO No-1 and 2 have effected phodi is illegal and hence, the conduct of DGO No-1 and 2 amounts to misconduct.

29. I have carefully gone through the oral and documentary evidence adduced by both the sides. The complainant has alleged that, his elder brother's daughter Smt. Thriveni had filed a suit for partition and separate position before the Hon'ble Principal Civil Judge, Senior Division, Ramanagara. The said suit came to be disposed of on 13/02/2012. As per the final decree Smt. Thriveni was allotted 1 acre 9.5 guntas of land in Sy.No.155/3 and 10.5 guntas of land in Sy.No.155/2. The remaining southern portion of the land was allotted to him i.e the complainant. The complainant further states that, the DGO No-1 and 2 who were the Survey Supervisor and Surveyor of Ramanagara Taluk have effected phodi of lands bearing Sy.No.155/2, 155/4, and 155/5 of Kailancha Village, Taluka Ramanagara in utter disregard to the final decree in

O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara.

30. I have carefully gone through the final decree in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara at Ex.P-5. It is observed that, one Thriveni, daughter of Puttaswamy Gowda had filed the suit for partition and separate possession against two defendants by name K. Puttarasegowda and K. Hanumaiah. The present complainant is the defendants No.2 in the said final decree proceedings. The final decree proceedings have been settled before Lok Adalath as per the terms of the compromise petition.

31. The plaintiff has been allotted the following lands and the relevant portion of the final decree reads as follows.

“ The property allotted to the share of the plaintiff Smt. Thriveni, as per the Compromise Petition, is as under,

ಏರ್ಪಟ್ಟ ರಾಜಿಯಂತೆ ವಾದಿಗೆ ದಾವಾ ಷೆಡ್ಯೂಲ್ ಐಟಂ ನಂ.8 ರ ಸರ್ವೆ ನಂ.155/3 ರಲ್ಲಿ 1-09 1/2 ಗುಂಟೆ ಮತ್ತು ಷೆಡ್ಯೂಲ್ ಐಟಂ 9 ಸರ್ವೆ ನಂ. 155/2 ರಲ್ಲಿ 0-10 1/2 ಗುಂಟೆ ಈ ಕೆಳಕಂಡ ಐಟಂ ರಾಮನಗರ ತಾಲ್ಲೂಕು, ಕೈಲಾಂಚ ಹೋಬಳಿ, ಕೈಲಾಂಚ ಗ್ರಾಮಕ್ಕೆ ಸೇರತಕ್ಕದಾಗಿರುತ್ತದೆ.

1134/17

1. ಐಟಂ ನಂ.8 ರ ಸರ್ವೆ ನಂ.155/3 ರಲ್ಲ 1-09 1/2 ಗುಂಟಿ ಮತ್ತು ಐಟಂ ನಂ.9 ಸರ್ವೆ ನಂ.155/2 ರಲ್ಲ 0-10 1/2 ಗುಂಟಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತಹ ಸ್ವತ್ತುಗಳು ಒಂದೇ ಚಕ್ಕುಬಂಧಿಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ.

ಪೂರ್ವಕ್ಕೆ : ಸರ್ಕಾರಿ ಹಳ್ಳ

ಪಶ್ಚಿಮಕ್ಕೆ : ಹೆಚ್. ಕೃಷ್ಣಪ್ಪನವರ ಜಮೀನು ಮತ್ತು ರಸ್ತೆ

ಉತ್ತರಕ್ಕೆ : ತೋಟ ಕೆಂಪಯ್ಯ ಮತ್ತು ಸರ್ಕಾರಿ ರಸ್ತೆ

ದಕ್ಷಿಣಕ್ಕೆ : ಕೆ. ಹನುಮಯ್ಯನವರ ಉಳಕೆ ಜಮೀನು.

ವಾದಿಗೆ ಈ ಮೇಲ್ಕಂಡ ಮೂರು ಐಟಂ ಹೊರತು ಪಡಿಸಿ ಇನ್ನಾವುದೇ ಷೆಡ್ಯೂಲ್ ಐಟಂ ಸ್ವತ್ತುಗಳ ಮೇಲೆ ವಾದಿಗೆ ಯಾವ ಹಕ್ಕು ಇರುವುದಿಲ್ಲ. ಇನ್ನುಳಕೆ ಷೆಡ್ಯೂಲ್ ಐಟಂಗಳೆಲ್ಲವೂ ಪ್ರತಿವಾದಿ 1 ಮತ್ತು 2 ರವರಿಗೆ ಸೇರತಕ್ಕದ್ದಾಗಿರುತ್ತದೆ. ಇನ್ನುಳಕೆ ಷೆಡ್ಯೂಲ್ ಐಟಂಗಳಾದ 1 ರಿಂದ 7 ಷೆಡ್ಯೂಲ್ ಐಟಂ ನಂ.9 ರಲ್ಲಿನ ಉಳಕೆ ವಿಸ್ತೀರ್ಣವಾದ 0-39 ಗುಂಟಿ, ಷೆಡ್ಯೂಲ್ ಐಟಂ, 10 ರಿಂದ 13 ಎಲ್ಲವೂ ಪ್ರತಿವಾದಿ 1 ಮತ್ತು 2 ರವರಿಗೆ ಸೇರತಕ್ಕದ್ದಾಗಿರುತ್ತದೆ. ಒಬ್ಬರ ಹಿಸ್ತೆಯ ಮೇಲೆ ಮತ್ತೊಬ್ಬರಿಗೆ ಯಾವ ಹಕ್ಕು, ಬಾಧ್ಯತೆ, ಹಿತಾಸಕ್ತಿ ಅಥವಾ ಸೌಮ್ಯ ಇರುವುದಿಲ್ಲ. ವಾದಿಗೆ ಈ ಮೇಲ್ಕಂಡ ಮೂರು ಐಟಂ ಸ್ವತ್ತುಗಳನ್ನು ಈ ದಿನವೇ ವಾದಿಯ ಸ್ವಾಧೀನಕ್ಕೆ ಬಿಟ್ಟುಕೊಟ್ಟಿರುತ್ತೇವೆ.

ಒಂದು ವೇಳೆ ಪ್ರತಿವಾದಿಗಳಾದ 1 ಮತ್ತು 2 ರವರು ವಾದಿಗೆ ಈ ದಿನ ನೀಡುತ್ತಿರುವ ಸ್ವತ್ತಿನ ಮೇಲೆ ಸಾಲ ವಗೈರೆ ಇದ್ದಲ್ಲಿ, ಅದನ್ನು ಪ್ರತಿವಾದಿಗಳಬ್ಬರೂ ಚುಕ್ಕೆ ಮಾಡುವ ಜವಾಬ್ದಾರಿ ಅವರದ್ದಾಗಿರುತ್ತದೆ ಮತ್ತು ಪ್ರತಿವಾದಿಯ 2ನೇ ಯವರ ಉಳಕೆ ಜಮೀನಿನಲ್ಲಿ ಸಾಲ ತೀರಿಸತಕ್ಕದ್ದು. ಇಲ್ಲದ ಮುಂದೆ ಯಾವ ಹಿಸ್ತೆದಾರರಿಗೂ ಅವರವರ ಹಿಸ್ತೆಯನ್ನು ಅನುಭವಿಸಿಕೊಂಡು, ಖಾತೆ ವಗೈರೆ ಅವರವರ ಖರ್ಚಿನಲ್ಲಿ ಪಡೆದುಕೊಂಡು ವ್ಯವಹರಿಸಿಕೊಂಡು ಹೋಗತಕ್ಕದ್ದಾಗಿರುತ್ತದೆ ”.

32. On perusal of the final decree the plaintiff Smt. Thriveni has been allotted item No.8 in Sy.No.155/3 measuring 1-09.5 guntas and item No.9 in Sy.No.155/2 measuring 0.10.5 guntas. In the final decree proceedings it has been clearly mentioned that, item No.8 and 9 form a single unit and the boundaries of item No.8 and 9 are shown as follows

ಪೂರ್ವಕ್ಕೆ : ಸರ್ಕಾರಿ ಹಳ್ಳ
 ಪಶ್ಚಿಮಕ್ಕೆ : ಹೆಚ್. ಕೃಷ್ಣಪ್ಪನವರ ಜಮೀನು ಮತ್ತು ರಸ್ತೆ
 ಉತ್ತರಕ್ಕೆ : ತೋಟ ಕೆಂಪಯ್ಯ ಮತ್ತು ಸರ್ಕಾರಿ ರಸ್ತೆ
 ದಕ್ಷಿಣಕ್ಕೆ : ಕೆ. ಹನುಮಯ್ಯನವರ ಉಳಕೆ ಜಮೀನು.

33. On careful perusal of the contents of final decree, it is observed that, the plaintiff has been allotted item No.8 and 9 as referred above. All these lands form a single piece of land consisting of Sy.No.155/2 and 155/3. It has been specifically mentioned that, both these items i.e item No.8 and 9 constitute a single piece of land. The remaining items 1 to 7 as shown in the schedule have been allotted to the defendants No.1 and 2 i.e the present complainant and his brother Puttarasegowda.

34. The DGO No-1 and 2 who were the Survey Supervisor and Surveyor in the office of ADLR, Ramanagara Taluka, should have effected the phodi as per the final decree proceedings. As per the boundaries shown in the final decree, the land of Smt. Thriveni, the plaintiff is situated towards North of the defendants No-2 i.e the

1134/17

present complainant's land. In the boundaries it has been clearly mentioned that, towards the South of plaintiff land, the land of K. Hanumaiah i.e the present complainant /defendants No-2 is situated.

35. However, on perusal of the sketch at Ex.P-7, it is observed that, the phodi has not been effected as per the final decree in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara. The portions of the lands allotted to plaintiff and defendants No-1 and 2 are not in accordance with the final decree proceedings.

36. Being aggrieved by the phodi effected by the DGO No-1 and 2, the complainant K.Hanumaiah has approached the DDLR, Ramanagara in proceedings bearing No.ಭೂತಾಂಸ & ಪಭೂಲನಿ-ನ್ಯಾಯ/ಅಪೀಲು:60/2013-14 dated 30/09/2014. I have carefully gone through the order.

37. The relevant portions and operative portion of the order of DDLR is as follows.

“ ಈ ಪ್ರಕರಣದ ಬಾಬು ವಿಚಾರಣೆಯಿಂದ ಹಾಗೂ ದಾಖಲೆಗಳಿಂದ ನ್ಯಾಯಾಲಯವು ಗಮನಿಸಿದ ಅಂಶಗಳು ಈ ಕೆಳಕಂಡಂತಿವೆ:

- ರಾಮನಗರ ಜಿಲ್ಲೆ, ರಾಮನಗರ ತಾಲ್ಲೂಕು, ಕೈಲಾಂಜ ಹೋಬಳಿ, ಕೈಲಾಂಜ ಗ್ರಾಮದ ಸ.ನಂ.155/2 ರಲ್ಲಿ 4 ಮತ್ತು 5ನೇ ಹಿನ್ನೆಯನ್ನು ವಿಂಗಡಿಸಿರುವುದು ಹಾಜರುಪಡಿಸಿರುವ ದಾಖಲೆಗಳಿಂದ ತಿಳಿದುಬಂದಿರುತ್ತದೆ.
- ಮೇಲ್ಮನವಿದಾರರು ಸಲ್ಲಿಸಿರುವ ಕಾಲವಿಳಂಬ ಮನ್ನ ಅರ್ಜಿಯನ್ನು ಈ ನ್ಯಾಯಾಲಯವು ಪುರಸ್ಕರಿಸಿದೆ.
- ಮೇಲ್ಮನವಿದಾರರು ವಿಚಾರಣೆ ವೇಳೆ ಹಾಜರಾಗಿ, ಸ.ನಂ.155/2 ರಲ್ಲಿ ವಿಂಗಡಿಸಿರುವ ಹಿನ್ನೆ 4 ಮತ್ತು 5 ನ್ಯಾಯಾಲಯದ ಚಕ್ಕುಬಂಧಿಯಂತೆ ಆಗಿಲ್ಲದಿರುವ ಹಾಗೂ ಒಂದು ಕಡೆ ಪೋಡಿ ಮಾಡುವ ಬದಲು, ಎರಡು ಕಡೆ ಪೋಡಿ ಮಾಡಿ 2 ಆರ್.ಟಿ.ಸಿ ಗಳನ್ನು ನೀಡಿರುವುದು ನ್ಯಾಯಾಲಯದ ಆದೇಶಕ್ಕೆ ವಿರುದ್ಧವಾಗಿರುತ್ತದೆ ಎಂದು ಆದ ಕಾರಣ ಸದರಿ ಹಿನ್ನೆಗಳನ್ನು ರದ್ದುಗೊಳಿಸಲು ಕೋರಿರುತ್ತಾರೆ.
- ಪರ್ಯಾವೇಕ್ಷಕರು, ಭೂ ಮಾಪನ ಶಾಖೆ, ತಾಲ್ಲೂಕು ಕಚೇರಿ, ರಾಮನಗರ ಇವರು ಸ್ಥಳ ತನಿಖೆ ಮಾಡಿದ್ದು, ಸ.ನಂ.155/2 ರಲ್ಲಿ ವಿಂಗಡಿಸಿರುವ 4 ಮತ್ತು 5 ವಸ್ತು ಸ್ಥಿತಿಯಂತೆ ಮೇಲ್ಮನವಿದಾರರು ಹಾಗೂ 2ನೇ ಎದುರುದಾರರ ಸ್ವಾಧೀನಾನುಭವಕ್ಕೆ ತಾಳಿಯಾಗದಿರುವುದು ತಾಂತ್ರಿಕವಾಗಿ ತಪ್ಪಾಗಿರುವುದಾಗಿ ಅವರ ವರದಿಯಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಮೇಲ್ಕಂಡ ಅಂಶಗಳ ಆಧಾರದ ಮೇಲೆ ಕೈಲಾಂಜ ಗ್ರಾಮದ ಸ.ನಂ.155/2 ರಲ್ಲಿ ವಿಂಗಡಿಸಿರುವ ಹಿನ್ನೆ 4 ಮತ್ತು 5 ನ್ನು ರದ್ದುಪಡಿಸಲು ತೀರ್ಮಾನಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶ ಮಾಡಿದೆ.

ಆದೇಶ

ಕೆ. ಜಯಪ್ರಕಾಶ್, ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ತಾಂತ್ರಿಕ ಸಹಾಯಕರು ಹಾಗೂ ಪದನಿಮಿತ್ತ ಭೂ ದಾಖಲೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು, ರಾಮನಗರ ಜಿಲ್ಲೆ, ರಾಮನಗರ ಆದ ನಾನು, 1964ರ

ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ - ಸೆಕ್ಷನ್ 49(ಎ) ರಲ್ಲಿ ಸೂಚಿತವಾದ ಅಂಶಗಳನ್ವಯ ರಾಮನಗರ ಜಿಲ್ಲೆ, ರಾಮನಗರ ತಾಲ್ಲೂಕು, ಕೈಲಾಂಚೆ ಹೋಬಳಿ, ಕೈಲಾಂಚೆ ಗ್ರಾಮದ ಸ.ನಂ.155/2 ರೊಳಗೆ 4 ಮತ್ತು 5 ಎಂದು ಹಿಸ್ಸಾಸೇಜು ಕೊಟ್ಟು ದುರಸ್ತಿಪಡಿಸಿರುವುದನ್ನು ರದ್ದುಪಡಿಸಿ ಆದೇಶಿಸಿದೆ.

ಸದರಿ ಆದೇಶವನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ನಂತರ, ಸಂಬಂಧಪಟ್ಟ ಎಲ್ಲಾ ಹಕ್ಕುದಾರರಿಗೆ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಿ, ಹಕ್ಕುದಾಖಲೆಗಳು, ಭೂಮಾಪನ ದಾಖಲೆಗಳು ಮತ್ತು ಜಮೀನು ಸ್ಥಿತಿಗೆ ತಾಳೆನೋಡಿಕೊಂಡು, ಹೊಸದಾಗಿ ಅಳತೆಮಾಡಿ ದುರಸ್ತಿಪಡಿಸಲು ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ಕಾ.ನಿ), ರಾಮನಗರ ಉಪ ವಿಭಾಗ, ರಾಮನಗರ ಇವರಿಗೆ ಸೂಚಿಸಿದೆ.

ಆದೇಶವನ್ನು ಉತ್ತರೇಖನ ನೀಡಿ, ಬೆರಳಚ್ಚು ಮಾಡಿಸಿ, ಮುಕ್ತ ನ್ಯಾಯಾಲಯದಲ್ಲ ದಿನಾಂಕ 30/09/2014 ರಂದು ಪ್ರಚುರಪಡಿಸಿದೆ ”.

38. The DDLR has set aside the phodi effected by the DGO No-1 and 2 and he has directed the DGO No-1 and 2 to effect fresh phodi as per the final decree in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara.

39. It is an admitted fact that, the DGO No-1 and 2 were working as Survey Supervisor and Surveyor in the office of ADLR, Ramanagara Taluka as on the date of effecting phodi of lands bearing Sy.No.155/2, 155/4, and 155/5 of Kailancha Village, Taluka Ramanagara. In their evidence also DW-1 and 2 have admitted of having measured the lands and effected the phodi. It is pertinent to note that, the final decree proceedings in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara is the basis for effecting the partition and phodi work. However, the DGO No-1 and 2

have effected phodi which is not at all as per the terms of compromise entered into between plaintiff and defendants in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara. The very conduct of the DGO No-1 and 2 shows that, they have committed irregularity by not effecting the phodi as per the final decree in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara. It is observed that, as per Ex.P-9, the DDLR has set aside the phodi work under taken by the DGO No-1 and 2. This fact also further supports the case of the complainant.

40. On careful perusal of the oral and documentary evidence adduced by the complainant, I am of the opinion that, the DGO No-1, 2 have committed misconduct by not effecting the phodi as per the final decree in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramanagara. Hence, the conduct of the DGO No-1 and 2 in effecting phodi against the terms of final decree proceedings amounts to misconduct. In the final decree proceedings at Ex.P-5 the lands which had fallen to the share of the plaintiff Smt. Thriveni are situated towards North of defendant No.2 i.e present complainant's land. However, the DGO No-1 and 2 have effected phodi which is not consistent with the final decree proceedings. Hence, the DGO No-1 and 2 have committed misconduct by not effecting phodi as per the final decree proceedings in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramanagara.

1134/17

41. For the reasons stated above the DGOs No-1 and 2, being the Government/Public Servants have failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servant. On appreciation of entire oral and documentary evidence I hold that the charge leveled against the DGOs. No-1 and 2, are established. Hence, I answer point No.1 in the "Affirmative".

:: ORDER :

The Disciplinary Authority has proved the charge against the DGO No-1) Sri. B. Krishne Gowda, Retired Surveyor and DGO No-2) Sri. K.V. Shivakumar, Surveyor, Ramanagara Taluk and District.

42. This report is submitted to Hon'ble Upa Lokayukta-2 in a sealed cover for kind perusal and for further action in the matter.

Dated this the 31st day of July 2019

(Patil MohanKumar Bhimanagouda)

Additional Registrar Enquiries-13

Karnataka Lokayukta

Bangalore


ANNEXURES

Witness examined on behalf of the Disciplinary Authority
PW-1: Sri. K. Hanumaiah (Original)
Witness examined on behalf of the Defence
DW-1 : Sri. K.V. Shivakumar, DGO No-2 (Original)
DW-2 : Sri.B. Krishne Gowda, DGO No-1 (Original)
Documents marked on behalf of the Disciplinary Authority
Ex. P-1: Complaint (Original) Ex. P-1(a): Signature of the complainant.
Ex.P-2: Form No-I (Original) Ex. P-2(a): Signature of the complainant.
Ex.P-3: Form No-II (Original) Ex. P-3 (a): Signature of the complainant.
Ex.P-4: The rejoinder of the Complainant (Original) Ex. P-4 (a): Signature of the complainant.
Ex.P-5 : The Copy of final decree proceedings in O.S.No.129/2010 on the file of Principal Senior Civil Judge, Ramangara (Xerox copy)
Ex.P-6: The record of rights extracts of lands bearing Sy.No.155/2, 155/4 and 155/5 of Kailancha Village(Xerox copies)
Ex.P-7: The copy of the sketch map of land bearing Sy.No.155/2 of Kailancha Village (Xerox copy)
Ex.P-8: The copy of the Mutation Register extracts of lands bearing Sy.No.155/2, 155/3 and 155/4 and 155/5 of Kailancha Village (Xerox copies)
Ex.P-9: The certified copy of the order of the DDLR, Ramanagara

1134/17

Ex.P-10: The copy of notice issued by the Surveyor, Ramanagara to the complainant and other parties (Xerox)
Documents marked on behalf of the DGO
Nil

Dated this the 31st day of July 2019


(Patil MohanKumar Bhimanagouda)
Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/1134/2017/ARE-13

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 02.08.2019.

RECOMMENDATION

Sub:- Departmental inquiry against Shri B.Krishnegowda, the then Surveyor, (now retired), Ramanagar Taluk and (2) Sri K.V.Shivakumar, Surveyor, Ramanagar Taluk and District- reg.

Ref:- 1) Government Order No. RD 110 LRS (3) 2017 dated 20.07.2017.

2) Nomination order No. UPLOK-2/DE/1134/2017 dated 29.11.2017 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 31.07.2019 of Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 20.07.2017, initiated the disciplinary proceedings against Shri B.Krishnegowda, the then Surveyor, (now retired), Ramanagar Taluk & District, and (2) Sri K.V.Shivakumar, Surveyor, Ramanagar Taluk and District, [hereinafter referred to as Delinquent Government

4. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that the charge against DGO 1 Shri B.Krishnegowda, the then Surveyor, (now retired), Ramanagar Taluk and DGO 2 Sri K.V.Shivakumar, Surveyor, Ramanagar Taluk and District."

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGOs furnished by the enquiry officer,

- i) DGO 1 Shri B.Krishnegowda, has retired from service on 31.05.2015;
- ii) DGO 2 Sri K.V.Shivakumar, is due for retirement on 30.4.2030.

7. Having regard to the nature of charge '*proved*' against DGO - Shri B.Krishnegowda, the then Surveyor, (now retired), Ramanagar Taluk and (2) Sri K.V.Shivakumar, Surveyor, Ramanagar Taluk and District,,

1134/17

“ನೀವು-1 ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ 1) ಶ್ರೀ.ಬಿ. ಕೃಷ್ಣೇಗೌಡ, ಸರ್ವೆಯರ್, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ (ಹಾಲ ನಿವೃತ್ತ) ಹಾಗೂ 2) ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ 2) ಶ್ರೀ.ಕೆ.ವಿ. ಶಿವಕುಮಾರ್, ಭೂ ಮಾಪಕರು, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಆದ ನೀವುಗಳು ಶ್ರೀಮತಿ. ತ್ರಿವೇಣಿ ಎಂಬುವವರು ಅಸಲು ದಾವಾ ಸಂಖ್ಯೆ. 129/2010 ರಲ್ಲಿ ಈ ಕೇಸಿನ ದೂರುದಾರರಾದ ಶ್ರೀ.ಕೆ. ಹನುಮಯ್ಯ ಮತ್ತು ಇನ್ನೊಬ್ಬರ ಮೇಲೆ ಭಾಗಕ್ಕೆ ಅಂತಿಮ ಡಿಕ್ರಿಯನ್ನು ಹೊಂದಿದ್ದು, ಅದರ ಪ್ರಕಾರ ಅವರ ಭಾಗಕ್ಕೆ ರಾಮನಗರ ತಾಲ್ಲೂಕಿನ ಕೈಲಾಂಜ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.155/3 ರಲ್ಲಿ 1-9 1/2 ಗುಂಟೆ ಮತ್ತು ಅದೇ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.155/2 ರಲ್ಲಿ 10 1/2 ಗುಂಟೆ ಬಂದಿದ್ದು, ಆ ಎರಡು ಜಮೀನುಗಳ ಅಂತಿಮ ಡಿಕ್ರಿಯಲ್ಲಿ ಹೇಳಿರುವ ಹಾಗೇ ಒಂದೇ ಚೆಕ್ಕು ಬಂಧಿಯನ್ನು ಹೊಂದಿದ್ದು, ಆ ಚೆಕ್ಕು ಬಂಧಿಯ ಪ್ರಕಾರ ದಕ್ಷಿಣದ ಕಡೆ ಮಾತ್ರ ದೂರುದಾರರಾದ ಶ್ರೀ.ಕೆ. ಹನುಮಯ್ಯ ರವರು (ಅಸಲು ದಾವಾ ಸಂಖ್ಯೆ:129/2010 ರ 2ನೇ ಪ್ರತಿವಾದಿ) ಜಮೀನು ಬರುತ್ತದೆ. ಆದರೆ ನೀವುಗಳು ನ್ಯಾಯಾಲಯದ ಆದೇಶದಂತೆ ಸರ್ವೆ ಮಾಡದೇ ಸರ್ವೆ ನಂ.155/2 ರಲ್ಲಿ ಹಿಸ್ಸೆ 4 ಮತ್ತು 5 ರಂತೆ ವಿಂಗಡಿಸಿ ಅಂದರೆ 2 ಪೋಡಿ ಮಾಡಿ ಮತ್ತು ಆ ಪೋಡಿ ಮಾಡಿರುವ ಹಿಸ್ಸೆಗಳು ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಚೆಕ್ಕು ಬಂಧಿ ಪ್ರಕಾರ ಇಲ್ಲದೇ ಇದ್ದು, ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ವಿರುದ್ಧವಾಗಿ ಪೋಡಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966 ರ 3(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the charge against DGO 1 Shri B.Krishnegowda, the then Surveyor, (now retired), Ramanagar Taluk and DGO 2 Sri K.V.Shivakumar, Surveyor, Ramanagar Taluk and District."

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGOs furnished by the enquiry officer,

- i) DGO 1 Shri B.Krishnegowda, has retired from service on 31.05.2015;
- ii) DGO 2 Sri K.V.Shivakumar, is due for retirement on 30.4.2030.

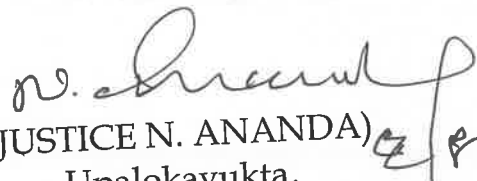
7. Having regard to the nature of charge '*proved*' against DGO - Shri B.Krishnegowda, the then Surveyor, (now retired), Ramanagar Taluk and (2) Sri K.V.Shivakumar, Surveyor, Ramanagar Taluk and District,

1134/17

- i) it is hereby recommended to the Government to impose penalty of 'withholding 5% of pension payable to DGO 1 - Shri B.Krishnegowda for a period of 5 years.'
- ii) it is hereby recommended to the Government to impose penalty of 'withholding 2 annual increments payable to DGO 2-Sri K.V.Shivakumar, with cumulative effect.'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka.

